EXTRAORDINARY
BAG II—खण्ड ३—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
PUBLISHED BY AUTHORITY

MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 28th December, 2007

S.O. 2218(E).—Whereas in exercise of the powers conferred by sub-sections (1) and (2) of Section 613 of the Companies Act, 1956 (1 of 1956), the Central Government vide S.O. 3879, dated the 22nd December, 1962 had ordered that the fees payable under Section 611 of the said Act read with Schedule X thereto, for registration, as a company with limited liability, of an association not for profit which is licensed under Section 25 of the said Act, by fifty rupees.

Now, therefore, in exercise of the powers conferred by sub-section (6) of Section 25 of the said Act read with Section 21 of the General Clauses Act, 1897 (10 of 1897), the Central Government hereby rescinds the order published in the Gazette of India dated the 22nd December, 1962 vide number S.O. 3879 with effect from 31st December, 2007; such rescission shall not affect anything done or omitted to be done under the said notification before this notification.

[F.No. 3/2/2007-CL-V]
JITESH KHOSLA, Jr. Secy.

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